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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE MANINDER S. BHATTI**

**ON THE 20<sup>th</sup> OF MAY, 2024**

**MISC. CIVIL CASE No. 1538 of 2023**

**BETWEEN:-**

**SMT. SARIKA JAIN D/O SHRI PAWAN KUMAR JAIN W/O  
ABHISHEK JAIN, AGED ABOUT 36 YEARS, OCCUPATION:  
HOUSEWIFE R/O 846 II FLOOR CHHATRAPATI BHAWAN  
NERA SUDHA NURSING HOME WRIGHT TOWN  
DISTRICT JABALPUR (MADHYA PRADESH)**

**.....APPLICANT**

**(BY MS. INDU PANDEY - ADVICATE WITH MS. PREMLATA LOKHANDE -  
ADVOCATE)**

**AND**

**DR. ABHISHEK JAIN S/O DR. MAHENDRAR KUMAR  
JAIN, AGED ABOUT 37 YEARS, OCCUPATION: DENTAL  
SURGEON R/O 304 B HIMRATAN RESIDNETY 5 VALMIKI  
M A R G LALBAGH HAZRATGANJ LUCKNOW (U.P.)  
OFFICE AT DENTRALSURGEON COMMUNITY HEALTH  
CENTRE ( CHC( MAYA BAZAAR FAIZABAD AYODHYA  
(U.P.) (UTTAR PRADESH) सत्यमेव जयते**

**.....RESPONDENT**

**(BY SHRI S.K. BAKSHI - ADVOCATE )**

*.....*  
*This application coming on for admission this day, the court passed the  
following:*

**ORDER**

The counsel for the parties do not dispute that the Presiding Officer against whom the allegations have been levelled in this petition under Section 24 of CPC, has been transferred during pendency of this petition. Therefore, cause agitated in this petition has rendered otiose.

**2. In view of the aforesaid, this petition stands disposed of as having**

rendered infructuous.

**(MANINDER S. BHATTI)**  
**JUDGE**

PB

